



2026:DHC:8169



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010108182022
+ **O.M.P.(I) (COMM.) 89/2022, CRL.M.A. 11741/2022, I.A. 7593/2022**
SUPERTECH LTD AND OTHERSPetitioners

Through: Mr. Prateek Kumar and Ms. Sneha Dey, Advs. for P-1.
Mr. Areeb Amanullah, Ms. Meherunnisa A. Jaitley, Mr. Aryan Tyagi and Mr. Jaskeetal Singh, Advs. for P-2.
None for P-3.

versus

INDIABULLS HOUSING FINANCE LTD. AND ANR.

.....Respondents

Through: Mr. Anirudh Bakhru, Mr. Rishi Agrawala, Ms. Muskan Sethi, Ms. N Ananya Sharma, Mr. Daanish Abbassi and Mr. Siddhant Sekhri, Advs.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **22.09.2026**

1. Learned Counsel appearing for Petitioner No.1 and Petitioner No.2 seek leave to withdraw the present petition.

2. None appears on behalf of Petitioner No.3.

3. Accordingly, the present petition is dismissed as withdrawn *qua* Petitioner Nos. 1 and 2 and dismissed for want of prosecution *qua*



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Petitioner No.3.

4. Needless to state that liberty is always available to the Petitioners to avail the remedy available in law.

OM PRAKASH SHUKLA, J

SEPTEMBER 22, 2026/gunn